

**HIGH COURT OF JHARKHAND, RANCHI**

**OFFICE ORDER NO. 13 /APPTT.**

**RANCHI DATED THE 09<sup>TH</sup> MAY, 2018**

In exercise of powers conferred under Rule 27 and 31 of the High Court of Jharkhand Rules, 2001 and in the interest of administration, Hon'ble the Acting Chief Justice has been pleased to to allocate/ reallocate the works/ duties among Deputy Registrar (Protocol) & Assistant Registrar (Non-Judicial) as mentioned against their name in the Column 03, with immediate effect:-

| <b>Sl. No.</b> | <b>Name &amp; Designation of the Officers</b>                          | <b>Work/ Duties/ Name of Section allocated</b>  | <b>Remarks</b>     |
|----------------|--|---|--------------------|
| <b>01</b>      | <b>02</b>  | <b>03</b>   | <b>04</b>          |
| 1.             | Sri Abhas Verma,<br>Deputy Registrar<br>(Protocol)                     | 1. He shall be in-charge of Fax Section.<br>2. The duties regarding every communication from the Sub-Ordinate Courts in relation to the interim order, its continuance and vacating thereof by the High Court in any matter and reply to any query from the Sub-Ordinate Court by e-mail in the e-mail account of the Court as well as by the Fax within 15 days vide Office order No. 14/Apptt. Dated 20.09.2011 which is presently assigned to Ms. Divya Mishra, Assistant Registrar (Judicial)-II. | As additional duty |
| 2.             | Sri Budhanath Baitha,<br>Assistant Registrar<br>(Non-Judicial)-XIX     | Inspection of Records Section & Enquiry,<br>Vigilance Cell/ Section of the Court.<br>Vigilance Cell (S.C.S.)#<br>#Subordinate Court Staff   | As additional duty |
| 3.             | Sri Manindra Kumar Pandey,<br>Assistant Registrar<br>(Non Judicial)-XX | 1. Criminal Miscellaneous Pending Section.<br>2. Criminal Writ (Pending) Section.   | -----              |

Besides above, the concerned Assistant Registrar (Non-Judicial) will also look after the duty with regard to reading each and every Order/ Judgement passed by the Hon'ble Court and will take steps for its compliance pertaining to their concerned sections.

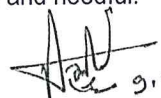
Accordingly, all the Office Orders issued earlier in above regard stand modified to this extent only.

By order of the Court,  
Sd/- Ambuj Nath  
Registrar General

**MEMO NO. 2152 /APPTT.**

**RANCHI DATED THE 09<sup>TH</sup> MAY, 2018**

Copy forwarded to the Office of Registrar General/ Registrar (Vigilance)/ Registrar (Administration)/ Registrar (Establishment) I/c/ the Member Secretary, SCMS/ the C.P.C. I/c/ P.P.S. I/c to Hon'ble the Acting Chief Justice/ All the Joint Registrars/ the Deputy Registrar (Protocol)/ All the Deputy Registrars/ In-Charge, P.As'. Section/ All the Assistant Registrars including A.R.-cum-Court Officer/ In-Charge, Court Masters' Section/ All the Section Officers/ Stamp Reporter/ Oath Commissioner I/c....., High Court of Jharkhand, Ranchi and Officers concerned for information and needful.

  
Registrar General